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Rouse Avenue Courto New Delhi
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HIGH COURT OF DELHI: NEW DELHI SHERSTIATI ROAD IN EM DELHI 11050B use Avenue Court, New Delhi

4013-4025

/DHC/GAZ.IIB/G-8/Spl:JM/2025

OUT-AT-ONCE Dated: 16 07-25

From:

The Registrar General, High Court of Delhi, New Delhi

To,

- 1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
- 2. The Principal District & Sessions Judge (East), Karkardooma Courts, Delhi.
- 3. The Principal District & Sessions Judge (South), Saket Courts, New Delhi.
- 4. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
- 5. The Principal District & Sessions Judge (New Delhi), Patigla House Courts, New Delhi.
- 6. The Principal District & Sessions Judge (Soutli-West), Dwarka Courts, New Delhi.
- The Principal District & Sessions Judge (Nortli-East), Karkardooma Courts Complex, Delhi.
- 8. The Principal District & Sessions Judge (North-West), Rohini Courts, New Delhi
- 9. The Principal District & Sessions Judge (South-East), Saket Courts, New Delhi.
- 10. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.
- The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue, Courts Complex, New Delhi.
- 12. The Principal District & Sessions Judge (North), Rohini Courts, Delhi.
- 13. The Principal Judge (HQ), Family Courts, (South-West), Dwarka, New Delhi.

Sub.:- Advertisement for inviting online applications for the post of Special Judicial Magistrates.

Sir/Madam,

I am directed to forward herewith a copy of the advertisement dated 16:07.2025, on the above noted subject and to request you to kindly arrange to display it on the website of Delhi District Courts and Notice Boards of the District Courts Complexes.

Yours sincerely,

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Deputy Registrar (Gaz.IIB)

for Registrar General

Encl.: As above

Indical Branch

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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE (PC ACT(CBI):ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No.F.5(5)/Spl.MM/RACC/2025/ 6786- (

5706-6705-D Dated 18/7/N

Copy forwarded along with its enclosures for information and necessary action to:-

The Website Committee, Tis Hazari Court, Delhi for uploading on the website.

 The Branch In-charge, R & I Branch with the direction to display the same at conspicuous place/ Notice Boards, Rouse Avenue Court Complex, New Delhi.

(Dig Vinay Singli)

Officer In-charge (Judl.)
For Principal District & Sessions Judge
cum- Special Judge(PC Act)(CBI)
Rouse Avenue Court Complex

New Delhi

HIGH COURT OF DELHE NEW DELHI HERSHAH ROAD NEW DELHI-110503

C/GAZJIB/G-8/SPLJM/2025

Subject: Selection for the posts of Special Judicial Magistrate. . 4

P. . . . (

High Court of Delhi invites online applications from the eligible candidates for appointment as Special Judicial Magistrates under Section II of the Bharatiya Nagarik Suraksha Sanhita, 2023.

- Qualification:- A candidate must possess the qualification as prescribed in Rule 3 of (Delhi Petty Offences (Trial by Special Judicial Magistrate) Rules, 2024; which reads as And the court of the state of the said under:--
 - "3! Qualification A person shall not be qualified for appointment as Special Judicial *Magistrate unless he/she is a law graduate and

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- (1) has been a District Magistrate or a Judicial Officer, or
 - (2) thas for ta period of notaless than tone year exercised; the powers of Sub-Divisional Magistrate; or
 - (3) has for a period of not less than two years exercised the powers of an Executive Magistrate; or.
- (4) has held for a period of not less than five years a Group A; post on the Establishment of the High Court of Delhi or that of the Courts Subordinate thereto; or
 - (5) has held afor a period of not less than five years a Group A post under the department of the Government of NCT of Delhi or the Central Government or State Government (Preference will be given to those persons who have been dealing with legal affairs or have been working in the department dealing with legal affairs); and
 - (6) thas not attained the age of 65 years on the date of conferment of power of Special Judicial Magistrate on him/her.

Explanation:-

For the purpose of these rules a "law graduate" is a person who is eligible to be enrolled as an advocate."

- 2. AVacancies: Applications are being invited for filling up 19 vacancies (18 existing and 01 anticipated)
- Pay and Allowances: A Special Judicial Magistrate shall be entitled to the following honorarium and out of pocket expenses or as may be fixed by the High Court of Delhi from time to time:

Out-of-pocket expenses

₹60,000/- (per month),

Transport allowance Dress allowance

₹10,000/- (per month),

₹12,000/- (per annum),

- 4. Application Procedure:- (i) Interested persons are advised to visit the portal https://dhcmisc.nic.in/recmy/sjm25/, in order to submit online application from 10:00 AM of 21.07.2025. The detailed instructions for filling up the application form online are available on the portal under the heading "Instructions". All requisite and relevant documents need to be uploaded online while filling up the application form. The last date for submitting the online application is 04.08.2025 at 05:30 PM.
- (ii) Print out of the application after final submission, on online portal, duly completed and signed along-with copies of uploaded documents, be forwarded through proper channel (accompanied by a certificate by the forwarding authority in Annexure-I) to the Registrar General, High Court of Delhi, Shershah Road, New Delhi-110503 latest by 05:30 P.M. of 03.09.2025.
- (iii) All applications should be forwarded through proper channel within 30 days from the closing date of the online applications. The forwarding authority should also certify (in the prescribed format given in Annexure-I of the online application) that the particulars furnished by the candidate are correct and he/she possesses educational qualifications and experience mentioned in the application form; he/she has held Group-'A' post for a continuous period of 5 years; there is no vigilance/disciplinary case either pending or being contemplated against him/her; and that no major/minor penalties have been imposed on him/her during entire period of service. The forwarding authority should also enclose the up-to-date attested copies of ACR/APAR of the applicant for the last five years.
- 5. Applications received after due date or which are incomplete, without requisite documents and not received through proper channel shall be rejected summarily and no enquiry will be entertained in this regard. Only eligible and shortlisted candidates will be called for interview on a date to be intimated later.
- 6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make their own arrangements.
- 7. The candidates applying for the post of Special Judicial Magistrate should ensure that they fulfill all the eligibility conditions. Their candidature shall be purely provisional and subject to satisfying the prescribed eligibility conditions. The question of eligibility would be thoroughly examined even at subsequent stages and, if on verification at any time before or after the interview, it is found that a candidate does not fulfill any of the eligibility conditions, his/her candidature shall stand cancelled without any notice.

(ARUN BHARDWAY) REGISTRAR GENERAL

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Annexure-I

)	Certificate to	be furnished	by the Emplo	ver/Head of Offic	e/Forwarding Au	thority
1.	Certified Mr./Ms.	that	the	particulars	furnished are correct	by
2.	Certified that				um me appricatio	has held
3.	It is also certified that there is no vigilance/disciplinary case either pending or being contemplated against him/her.					
4.	His/her integr	ity is certified.				
5.	No major, or service.	minor/penalty	has been im	posed on him/her	during the entire	period of
	51			OR:		
3043	A list of major enclosed.	or/minor penalt	ies,[imposed]	in him/hei during th	re entire period o	f service is
б.	The up-to-date attested copies of ACR/APAR for the last five years in respect of the officer are enclosed.					
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